

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.184 of 2021

IN THE MATTER OF:

**Oriental Bank of Commerce
(Now Punjab National Bank)**

...Appellant

Versus

**Prakash Asphaltings and Toll Highways (India) Ltd.
& Anr.**

...Respondents

For Appellant: Shri Rajesh Kumar Gautam, Advocate

For Respondents: Shri Rahul Kumar, Advocate (R-1 - Caveator)

ORDER
(Virtual Mode)

10.03.2021 Heard.

Issue Notice to only Respondent No.1. Service of formal Notice is dispensed with. It is stated that Respondent No.2 was another Applicant who had filed Application under Section 7 and is only a proforma Respondent here.

Advocate Shri Rahul Kumar appears on behalf of the Respondent – Corporate Debtor.

Respondent to file Reply within two weeks. Rejoinder, if any, may be filed within week thereafter.

List the Appeal ‘for admission (after Notice) hearing’ on 20th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md